

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 8789 OF 2020

Between:

Thati Akhil Sai, S/o. Thati Ashok, aged 23 years Occ. student, R/o. Plot No. 15-Road No.8 Sri Rama Lingeswara Colony, Kothapet, Near Hanuman Temple, Saroornagar Ranga Reddy District 500 035

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.
3. The Convenor, MBBS/BDS-2020, C/o. Kaloji Na Rarayanao University of Health Sciences. Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS PG course under Category C in NRI/Management Quota for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner in the counseling for admission into MBBS PG course under category "C" in NRI/Management Quota for the academic year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondents to consider the case of the petitioner and permit the petitioner to appear the 2nd counseling under NRI/Management Quota in Category "C" for admission into MBBS PG Course for the academic year 2020-21, pending disposal of writ petition.

Counsel for the Petitioner: SRI PENUBALLI RAMESH BABU

**Counsel for the Respondent No.1: SRI TANDRA RAMESH,
ASSISTANT GOVERNMENT PLEADER**

**Counsel for the Respondent Nos.2 & 3: SRI G. RAVI FOR
SRI A. PRABHAKAR RAO, S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 8789 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Penuballi Ramesh Babu, learned counsel appears for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader appears for respondent No.1.

Mr. G. Ravi, learned counsel appears for Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER

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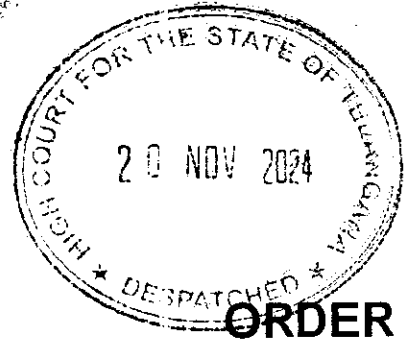
To,

1. One CC to SRI PENUBALLI RAMESH BABU, Advocate [OPUC]
2. Two CCs to SRI TANDRA RAMESH, Assistant Government Pleader, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:22/10/2024



WP.No.8789 of 2020

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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